

IN THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH (COURT – II)
(Through Hybrid Mode)

Item No. 103

IA(I.B.C)/630(CH)2024

And

CP (IB) No. 244/Chd/Hry/2023

IN THE MATTER OF:

State Bank of India

...

Petitioner

Versus

Dipali Mittal

...

Respondent

Under Section: 95, 60(5) IBC 2016

Order delivered on 29.04.2024

CORAM:

**SHRI. SATYA RANJAN PRASAD,
HON'BLE MEMBER (T)**

**SHRI. P.S.N. PRASAD,
HON'BLE MEMBER (J)**

PRESENT:

For the Petitioner in : Mr. Harsh Garg with Mr. Pulkit Goyal,
main case Advocates.

For the Petitioner in : Mr. Vaibhav Sahni, Advocate.
IA No. 630/2024

For the RP : Mr. Sumit Bindal, Advocate.

ORDER

Heard the submissions made by the learned counsel for the State Bank of India. The learned counsel for the State Bank of India has submitted that the dues have been paid by the Corporate Debtor. Therefore, they intend to withdraw the matter. Since the amount agreed has been paid by the Corporate Debtor. The learned counsel for the State Bank of India-Petitioner may take necessary steps on priority basis for withdrawal of the matter failing which, the matter will be

proceeded on the application filed by the respondent. Post this matter after 10 days. List on 08.05.2024.

Sd/-
(SATYA RANJAN PRASAD)
HON'BLE MEMBER (T)

Sd/-
(DR. P.S.N. PRASAD)
HON'BLE MEMBER (J)